

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 567 of 1994

Wednesday this the 27th day of April, 1994

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR. P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

C.P.Abdul Salam, Assistant Wireman(W.C)
Electrical Sub Division, Agatti Island,
Union Territory of Lakshadweep.Applicant

(By Advocate Mr.Shafik M.A.)

Vs.

1. The Assistant Executive Engineer,
Department of Electricity,
U.T. of Lakshadweep, Kavaratti.

2. The Administrator,
U.T. of Lakshadweep, Kavaratti.

3. Union of India, represented by
the Secretary, Ministry of
Home Affairs, New Delhi.Respondents

(By Advocate Mr.MVS Namboodiri/Satheesan)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN.

Applicant challenges Annexure.A1 telegram, by which he was transferred from Agathi Island to Kadamath Island. Applicant submits that a telegraphic transfer is something unusual and that it smacks of malafides. A telegraphic transfer, is something out of the ordinary.

2. But, Standing Counsel submits that this transfer was ordered to complete an urgent work namely electrification of the Nehru College, in the Kadamath Island. If that be so, it is only an adhoc transfer and we see no justification to interfere with it. If after completion of that work, applicant is sought to be transferred to a station other than Agathi, he will be free to bring his grievances to the competent authority.

3. Application is disposed of as aforesaid. No costs.

Dated the 27th April, 1994.


P.V.VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN